

[English]

Agreement on Sharing of Vansadhara River Water

7188. SHRI GIRIDHAR GOMANGO:
Will the Minister of WATER RESOURCES be pleased to state:

(a) in which year and by whom the agreement on sharing of water from river Vansadhara was signed;

(b) the main points of the agreement; and

(c) the steps taken in this regard so far?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) The agreement on sharing of water of Vansadhara river was arrived at in the meeting of the irrigation engineers of Orissa and Andhra Pradesh held in September, 1962.

(b) Waters of Vansadhara are to be shared equally by both the States.

(c) Andhra Pradesh Government have formulated project proposals for Vansadhara Stage I and Stage II. While Vansadhara Stage I Project was approved by the Planning Commission and is nearing completion, on Vansadhara Stage II Project formal concurrence of the Government of Orissa and clearance from the Department of Environment and Forests is required.

Water Dispute Between Orissa and Andhra Pradesh

7189. SHRI GIRIDHAR GOMANGO:
Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the water dispute between the Governments of Andhra Pradesh and

Orissa has been settled;

(b) if so, the names of the rivers and their tributaries and the nature of dispute on each case;

(c) whether there was any meeting convened by his Ministry in the past to settle the issues between these two states;

(d) the outcome of the discussions in that meeting; and

(e) the objections raised by these two States and agreed to by both the States if any?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). While sharing of waters of Nagavali, Jhanjavathi, Bahuda and Vansadhara rivers is being regulated as per Godavari Water Disputes Tribunal award.

(c) to (e). The matters relating to submergence of land in Orissa due to Vansadhara Stage II Project were settled in an Inter-State meeting of Chief Ministers of the concerned States on 15.1.1987. The technical details of measures to limit submergence in Orissa to 106 acres have also been settled at an official level.

Mosquitoes in Delhi

7190. SHRI KALP NATH SONKAR:
SHRISARJUPRASAD SAROJ:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that the residents of Delhi/New Delhi are suffering from mosquito bites; and

(b) if so, the steps taken or proposed by Government to spray/fumigate regularly to

eliminate mosquitoes in large colonies like R.K. Puram, Janakpuri, Vikaspuri, Pitampura, Shalimar Bagh and Gole Market areas of Delhi/New Delhi?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

Allopathic Dispensaries

7191. SHRI R.L.P. VERMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether norms have been laid for CGHS dispensaries which stipulates the area covered under each ayurvedic/homoeopathic/Unani dispensary/unit; and

(b) if so, the specific number of such dispensaries and their respective jurisdiction?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) No, Sir.

(b) Does not arise.

[*Translation*]

Non-Practising allowances to ISM Doctors

7192. PROF. RASA SINGH RAWAT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the doctors working in Central Ayurvedic and Sidha Research Council have not been paid non-practising allowances; if so, the reasons therefor;

(b) whether the pay scales to the doctors and research scholars in the said Council are at par with the doctors of Indian Council of Medical Research and if not, the reasons therefor; and

(c) the steps taken to remove stagnation in the promotion of officers and employees of the Council, if any?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) The officers holding clinical posts only have been allowed non-practising allowance in the Central Council for Research in Ayurveda and Siddha.

(b) The pay scales of doctors and researchers in the Council are not at par with those in the Indian Council of Medical Research. However, they are following the pay scales as recommended by the Fourth Pay Commission.

(c) The Council have worked out details for providing additional funds under non-Plan during the year 1990-91 so that action can be taken to fill up vacant posts paving way for promotion of officers and removal of stagnation.

Goitre in Hill Areas of U.P.

7193. SHRI HARISH RAWAT:
SHRI JANARDAN TIWARI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether goitre is more common in hilly areas of Uttar Pradesh due to iodine deficiency; and

(b) if so, the steps proposed by his Ministry to supply iodised salt in these areas?